

ANNUAL REPORT OF INDIAN CENTRAL
OILSEEDS COMMITTEE AND INDIAN
CENTRAL TOBACCO COMMITTEE FOR
1961-62

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): I beg to lay on the Table a copy each of the following Reports:

- (i) Annual Report of the Indian Central Oilseeds Committee, Hyderabad, for the year 1961-62 along with the Audited Accounts.

[Placed in Library. See No. LT-902/63].

- (ii) Annual Report of the Indian Central Tobacco Committee, Madras, for the year 1961-62 along with the Audited Accounts.

[Placed in Library. See No. LT-903/63].

Mr. Speaker: The House will now take up the discussion on the railway budget. Shri Bishwanath Roy will continue his speech.

12.26 hrs.

RE: DISCUSSION OF THE BUDGET
IN RAJYA SABHA FIRST

Shri Hari Vishnu Kamath (Hoshangabad): Before the House takes up other business, I would by your leave, advert to a rather important constitutional and procedural issue which I raised on Saturday and about which you were pleased to make some very helpful observations. I am deeply pained at the manner in which an hon. Member of the other House—the Council—a member of the party to which my hon. friends on my extreme right here belong—raised this issue in the Council yesterday. It is all right to raise the issue: I do not take exception to the raising of the issue, but the manner in which it has been done is rather unfortunate.

Before I deal with the matter, I invite your attention to rule 354 of the Rules of Procedure and request your permission to refer to a speech made in the other House. Under the proviso to rule 354, I beg your permission, because without that permission, I cannot proceed.

Mr. Speaker: Why should he make any reference to a speech made in the other House?

Shri Hari Vishnu Kamath: I will read the proviso. The proviso states:

“Provided that the Speaker may, on a request being made to him in advance, give permission to a member to quote a speech or make reference to the proceedings in the Council, if the Speaker thinks . . .”

Mr. Speaker: Why is it necessary that the hon. Member should make a reference to the speech made by a Member of the other House?

Shri Hari Vishnu Kamath: Because it rests upon that. The proviso says:

“ . . . that such a course is necessary in order to enable the member to develop a point of privilege or procedure.”

Mr. Speaker: Let him say what he wants to say without reference to that speech, and then I will see.

Shri Hari Vishnu Kamath: I thought I would be on safer ground if I got the permission because that permission would enable me to develop my point and I would not be called to order in the middle of my argument. The hon. Member of the other House, Shri Bhupesh Gupta, said in the course of his remarks or observations in the other House: “The presiding officer . . .”

Mr. Speaker: First, I had asked the hon. Member that he should tell me